

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.NO.691/95

(16)

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)  
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 08th day of January, 1997

Shri Badri Prashad Gautam  
s/o Shri Narian Pd Gautam  
Vice-Principal (Retired)  
r/o House No. E-896  
Sarasvati Vihar  
Delhi.

... Applicant

(By Ms. Seema Arora, Advocate)

Vs.

1. Lt. Governor Delhi  
through its Chief Secretary  
National Capital Territory of Delhi  
Sham Nath Marg  
DELHI.
2. Director of Education  
Government of National Capital Territory  
of Delhi  
Old Secretariat  
DELHI.
3. Administration Officer  
(G.O.Cell - II)  
Govt. of National Capital Territory of Delhi  
G.O.Cell - II, Old Secretariat  
Delhi.
4. Principal  
Government Boys Senior Secondary School No.1  
Shakurpur, Delhi. ... Respondents

(By Shri Arun Bhardwaj, Advocate)

O R D E R (Oral)

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)

The grievance of the applicant, who retired in the year 1991 is that respondents are unjustifiably not counting his past services rendered in the State of Rajasthan for the purposes of computation of his qualifying service and also for fixing the seniority. Therefore, the applicant has filed this application praying for the following reliefs;

- i) Order of non-counting of the past service rendered under the Rajasthan Govt. as Assistant Teacher and Senior Teacher and of Master

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with effect from 6.8.1952 to 11.12.1962  
be set aside.

ii) Letter No/LF.26(108)90-Education/CC/4105 dated 27.05.1994 issued by respondent No.3 whereby applicant was informed that the case of his counting of past service will be finalised as and when the service book from District Education Officer Topdara-Ajmer, Rajasthan is received and to get his pay stepped up from last School, Govt. Boys. Sr. Sec. School No.1, Shakurpur, Delhi, be set aside.

iii) The respondents be directed to count the continuous service of the applicant from 6.8.1952 to 11.12.1962 towards his pensionary benefits and his pension revise accordingly.

2. Though the respondents have filed an additional affidavit on 06.01.1997, the respondents have stated that they are prepared to count the services of the applicant rendered in the State of Rajasthan and to give him the consequential benefits like fixing up of pay/seniority/stepping up of pay and revision of pension, etc.

3. In the light of the above statement by the respondents, there is nothing much to be adjudicated in the application, since the respondents have verbally conceded that the reliefs claimed by the applicant will be given. In the result we dispose of this application with a direction to the respondents to refix the seniority of the applicant giving credit of the past services rendered by him in the State of Rajasthan to refix his pay ~~and~~ stepping up the same at part with that of his juniors and also to give him all the consequential benefits flowing therefrom, within a period of three months from the date of receipt of a copy of this order. No costs.

Alkaresh  
(R.K. AHOOJA)  
MEMBER(A)

/rao/

M. V. Haridasan  
(A.V. HARIDASAN)  
VICE-CHAIRMAN(J)